

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 106**  
**CP (IB) No. 316/Chd/Pb/2022**

**IN THE MATTER OF:**  
**State Bank of India**

...

**Petitioner**

**Versus**

**Tarsem Kumar Vij**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Vishav Bharti Gupta, Advocate

**For the RP** : Mr. Pulkit Goyal, Advocate

**For the Personal Guarantor** : Ms. Ramneek Kaur, Advocate

**ORDER**

Vakalatnama has been filed by Ms. Ramneek Kaur vide diary No. 02682/3 dated 21.03.2024. The same is taken on record. The written arguments also have been filed by Ld. counsel for the personal guarantor vide diary No. 02682/4 dated 15.04.2024. The same is taken on record.

A date is requested by the Ld. counsel for the petitioner for filing the short-written arguments. Let the same be filed within one week with a copy in advance to the counsel opposite. Let the matter be listed on 09.05.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**